

in justification of Emergency and 20 plus 5 points programme of the last Congress Government. A list showing their names and number is laid on the Table of the House. [Placed in Library. See No. LT—106|177.]

(b) About Rs. 1,64,39,850.

(c) About Rs. 1,18,00,000.

(d) The information is being collected and will be laid on the Table of the House.

Arrests made during Emergency

101. SHRI B. C. KAMBLE:

SHRI HUKAMDEO NARAIN
YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many men and women were arrested during Emergency;

(b) the number of such arrested persons party-wise, group-wise and organisation-wise and whether all of them have been released till to-day;

(c) whether any of these persons arrested, died in the jail or after release from the jail, and what broadly are the causes of their deaths; and

(d) whether there was any representation to the then Government from those arrested and taken ill prior to their death; and if so, with what result?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) 34630 persons were detained under the MISA during the period 25-6-1975 to 19-3-1977.

(b) to (d). Information is being collected and will be laid on the table of the House.

Drinking Water in Villages in M.P.

102. DR. VASANT KUMAR PANDIT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any amount has been allotted to Madhya Pradesh for supply of drinking water to villages and interior areas inhabited by Harijans, Adivasis and other backward communities; and

(b) if so, the amount allotted in 1975-76 and 1976-77 and the number of villages and areas covered during the above period?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) and (b). There is no Central Scheme for supply of drinking water to villages inhabited by Harijans, Adivasis and other backward communities. However, under the minimum Needs Programme of the State Sector for rural water supply, Rs. 400 lakhs and Rs. 350 lakhs have been provided for the year 1975-76 and 1976-77 respectively. All the rural areas of the State including those inhabited by Harijans, Adivasis and other backward communities are expected to be covered under this programme.

Development of Bankura and Purulia Districts

103. DR. BIJOY MONDAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether Bankura and Purulia are industrially backward districts in West Bengal; and

(b) the steps Government have taken to establish cottage, medium and heavy industries in these areas?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) Yes, Sir.

(b) The following are some of the steps taken to establish industries in these areas:

(i) The districts of Purulia and Bankura have been selected as industrially backward to qualify for concessional finance from financial institutions.

(ii) The district of Purulia has been selected also to qualify for Central Scheme of investment subsidy.

(iii) Industrial potential surveys of both these districts have been carried out and industries having scope have been identified. Industrial development campaigns for motivating the entrepreneurs and giving them spot advice have also been organised at Purulia and pre-industrial development campaign surveys have been carried out in Bankura.

(iv) A number of other incentives like supply of machinery on concessional terms, are available for setting up industries in backward districts.

(v) Small Industries Service Institute, West Bengal Calcutta, provides intensive help in these districts. One Officer has been assigned for these districts separately. He visits these districts and motivates entrepreneurs and provides technical assistance for developing industries.

(vi) One Extension Centre (particularly for the development of carpentry and blacksmithy) is working at Bankura for providing technical assistance to small scale units.

(vii) Projects for the manufacture of cement and high alloy steel have been sanctioned for establishment in the district of Purulia.

(viii) A new growth centre in Purulia is also being developed.

(ix) Khadi & Village Industries Commission have assisted 56 centres in these districts. Out of these 29 are working. These involve an investment of Rs. 47.52 lakhs; production in 1975-76 of the order of Rs. 33.59 lakhs, and employment to about 3000 persons.

(x) In 1974, four Letters of Intent and 4 Industrial Licences were issued for the establishment of industries in the districts of Purulia and Bankura. In 1975, six Letters of Intent were issued. Two schemes have been registered with the D.G. T.D.

(xi) These districts are also covered under Central Rural Industries Project and Rural Artisan programmes.

In addition, the State Government also provide assistance for establishment of industries in these districts through promotional agencies, incentives scheme etc.

Deployment of B.S.F. and C.R.P. in States

104. SHRI SUSHIL KUMAR DHARA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to take a fresh decision regarding deployment of C.R.P., B.S.F. and any other such forces in the States; and

(b) if so, the main features thereof?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) and (b). Presumably the question is with reference to the provisions of Article 257A of the Constitution. If it be so, this matter will be reviewed along with the other provisions of the Forty-second Amendment to the Constitution in due course.